

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:7296

ANSWERED ON:15.05.2002

VIOLATION OF GENEVA CONVENTION

C. SREENVAASAN;GADDE RAMAMOHAN;M.H. AMBAREESH;M.V.V.S MURTHI;PUTTASWAMY GOWDA

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether Pakistan has been violating the Geneva Convention regarding treatment of Diplomats and particularly treatment of Indian Diplomats;
- (b) if so, the cases of maltreatment of Indian Diplomats by the Pakistan Government in recent years;
- (c) Whether the Government have lodged any protest against violation of Geneva Convention;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI OMAR ABDULLAH)

- (a) Pakistan has been violating Vienna Convention on Diplomatic Relations, 1961 in its treatment of personnel of Indian High Commission.
- (b) There have been 18 cases of harassment of personnel of Indian High Commission in Islamabad in 1999;22 cases in Year 2000 and 16 cases in 2001. In 2002, so far, nine cases of harassment/torture have been reported.
- (c) to (e) Government of India conveys its strong protest to Government of Pakistan at all cases of torture/harassment of officials of Indian High Commission in Islamabad reminding them of their obligations under the Vienna Convention on Diplomatic Relations and the bilateral `Code of Conduct for Treatment of Diplomatic/Consular Personnel in India & Pakistan` Government remains committed to taking all appropriate measures to ensure the welfare and well-being of its personnel in Missions abroad.